

[Shri Bhanu Pratap Singh]

Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Food Corporation Act, 1964:—

(1) G.S.R. 768(3) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1528 published in Gazette of India dated the 16th October, 1965.

(2) G.S.R. 769(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1415 published in Gazette of India dated the 14th September, 1967.

(3) G.S.R. 770(E) published in Gazette of India dated the 22nd December, 1977 containing Corrigenda to Notification No. G.S.R. 1597 published in Gazette of India dated the 29th August, 1968. ([Placed in Library. See No. LT-1609/78].

SHRI JYOTIRMOY BOSU: I have given a notice on this.

If you see item 5(1), it is a corrigenda to Notification No. GSR 1528 published in the Gazette of India dated the 16th October, 1965. Then you come to the second one. It is a corrigenda to a Notification published on 14th September 1967 and the third one is a Corrigenda to a Notification published on 29th August 1968. I will not blame the present Minister so much although they are now there for the past ten months. But how are these things brought in the Ministry? What are the officials doing? The Minister should assure the House that the officers responsible for these serious lapses will be pulled up. The House cannot be taken for a ride like this. We are not rubber-stamps. We do not grant *ex-post facto* sanction.

SHRI BHANU PRATAP SINGH: The hon. Member should have appreciated the vigilance of the Ministry in having unearthed this after such a long time. Anyhow, I will look into the matter why this was not unearthed earlier.

NOTIFICATIONS UNDER CENTRAL SALES
TAX ACT, 1956

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI ZUL-
FIQUARULLAH): I beg to lay on the
Table a copy each of the following
Notifications (Hindi and English ver-
sions) under sub-section (2) of section
13 of the Central Sales Tax Act,
1956:—

(1) The Central Sales Tax (Regis-
tration and Turnover) (Amendment)
Rules, 1977, published in Notification
No. G.S.R. 762(E) in Gazette of India
dated the 17th December, 1977.

(2) The Central Sales Tax (Regis-
tration and Turnover, (Second
Amendment) Rules, 1977, published
in Notification No. GSR 778(E) in
Gazette of India dated the 28th De-
cember, 1977. [Placed in Library.
See No. LT-1610/78].

12.08 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED PRESENCE OF U.S. NAVAL FORCE
IN THE INDIAN OCEAN AS A CONSEQUENCE
OF THE EXPLOSIVE SITUATION IN THE
HORN OF AFRICA

DR. BALDEV PRAKASH (Amrit-
sar): I call the attention of the Minis-
ter of External Affairs to the following
matter of urgent public importance
and request that he may make a state-
ment thereon:

Reported presence of Naval Force
of the United States of America in
the Indian Ocean as a consequence
of the explosive situation in the Horn
of Africa and the suspension of US-
Soviet negotiations over arms limita-
tion in the Indian Ocean.

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI ATAL BIHARI VAJ-
PAYEE): Mr. Speaker Sir, the House
is fully aware of the Government's